


Annexure-1
Name of the Corporate Debtor: Shree Ganesh Jewellery House (I) Limited; Date of Commencement of Liquidation: 14.09.2018; List of Stakeholders as on: 01.11.2024

List of Secured Financial Creditors

(Amount in ₹)

| Sl No | Name of Creditor | Details of Claims received | | Details of claims admitted | | | | | | | Amount of contingent claim | Amount of any mutual dues that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
|-------|--|----------------------------|--------------------------|----------------------------|---|-------------------------------------|---|------------------------------|-----------------------------|---|----------------------------|---|--------------------------|------------------------------------|---|
| | | Date of receipt | Amount Claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | whether security in interest relinquished? (Yes/No) | Details of Security Interest | Amount covered by guarantee | % share in total amount of claim admitted | | | | | |
| 1 | LIC of India | 04/10/2018 | 891,677,807.00 | 891,677,807.00 | Secured Redeemable Non-Convertible Debentures | 891,677,807.00 | Yes | As per Annexure I | - | 1.22% | 0 | 0 | 0.00 | 0 | |
| 2 | Axis Bank Limited-For NCD | 12/10/2018 | 605,636,433.93 | 605,636,433.93 | Secured Redeemable Non-Convertible Debentures | 605,636,433.93 | Yes | As per Annexure II | - | 0.83% | 0 | 0 | 0.00 | 0 | |
| 3 | Axis Bank Limited-For Working Capital | 12/10/2018 | 3,806,377,444.08 | 3,806,377,444.08 | Secured Cash Credit | 3,806,377,444.08 | Yes | As per Annexure III | 3,806,377,444.08 | 5.19% | 0 | 0 | 0.00 | 0 | |
| 4 | Central Bank of India | 05/10/2018 | 1,135,488,049.86 | 1,135,488,049.86 | Working Capital Facilities | 1,135,488,049.86 | Yes | As per Annexure IV | 1,135,488,049.86 | 1.55% | 0 | 0 | 0.00 | 0 | |
| 5 | Dhanlaxmi Bank Limited | 12/10/2018 | 574,809,535.00 | 574,809,535.00 | Secured Cash Credit | 574,809,535.00 | Yes | As per Annexure V | 574,809,535.00 | 0.78% | 0 | 0 | 0.00 | 0 | |
| 6 | Export-Import Bank of India | 09/10/2018 | 530,190,023.15 | 530,190,023.15 | Post Shipment Credit Limit | 530,190,023.15 | Yes | As per Annexure VI | 530,190,023.15 | 0.72% | 0 | 0 | 0.00 | 0 | |
| 7 | IDBI Bank Limited | 28/09/2018 | 1,957,944,606.00 | 1,957,944,606.00 | Working Capital Facilities | 1,957,944,606.00 | Yes | As per Annexure VII | 1,957,944,606.00 | 2.67% | 0 | 0 | 0.00 | 0 | |
| 8 | Invent Asset Securitisation & Reconstruction Pvt. Ltd. | 10/10/2018 | 8,884,206,938.50 | 8,884,206,938.50 | Secured Cash Credit | 8,884,206,938.50 | Yes | As per Annexure VIII | 8,884,206,938.50 | 12.11% | 0 | 0 | 0.00 | 0 | |
| 9 | Karnataka Bank Limited | 05/10/2018 | 1,482,122,791.00 | 1,482,122,791.00 | Post Shipment Credit Limit | 1,482,122,791.00 | Yes | As per Annexure IX | 1,482,122,791.00 | 2.02% | 0 | 0 | 0.00 | 0 | |
| 10 | Punjab National Bank (earlier United Bank of India) | | 1,110,988,961.00 | 1,110,988,961.00 | Secured Cash Credit | 1,110,988,961.00 | Yes | As per Annexure X | 1,110,988,961.00 | 1.51% | | | 0.00 | | United Bank of India has been merged with Punjab National Bank as per merger dated 01.04.2020 |
| 11 | Punjab National Bank | 09/10/2018 | 3,279,857,620.00 | 3,279,857,620.00 | Cash Credit Facility | 3,279,857,620.00 | Yes | As per Annexure X | 4,390,846,581.00 | 4.47% | 0 | 0 | 0.00 | 0 | United Bank of India has been merged with Punjab National Bank as per merger dated 01.04.2020 |
| 12 | SICOM Ltd | 05/10/2018 | 1,264,561,909.00 | 1,264,561,909.00 | Revolving Short Term Loan | 1,264,561,909.00 | Yes | As per Annexure XI | 1,264,561,909.00 | 1.72% | 0 | 0 | 0.00 | 0 | |
| 13 | State Bank of India | 04/10/2018 | 10,720,003,725.00 | 10,720,003,725.00 | Secured Cash Credit | 10,720,003,725.00 | Yes | As per Annexure XII | 10,720,003,725.00 | 14.61% | 0 | 0 | 0.00 | 0 | |
| 14 | South Indian Bank Limited | 09/10/2018 | 1,093,789,201.55 | 1,093,789,201.55 | Secured Cash Credit | 1,093,789,201.55 | Yes | As per Annexure XIII | 1,093,789,201.55 | 1.49% | 0 | 0 | 0.00 | 0 | |
| 15 | Canara Bank (earlier Syndicate Bank) | 04/10/2018 | 1,626,082,834.63 | 1,626,082,834.63 | Secured Working Capital Limits | 1,626,082,834.63 | Yes | As per Annexure XIV | 1,626,082,834.63 | 2.22% | 0 | 0 | 0.00 | 0 | |
| 16 | UCO Bank | 10/10/2018 | 2,605,574,455.85 | 2,605,574,455.85 | Secured Cash Credit | 2,605,574,455.85 | Yes | As per Annexure XV | 2,605,574,455.85 | 3.55% | 0 | 0 | 0.00 | 0 | |
| 17 | Indian Bank (erstwhile Allahabad Bank) | 12/10/2018 | 2,036,267,196.14 | 1,846,550,446.29 | Secured Cash Credit | 1,846,550,446.29 | Yes | As per Annexure XVI | 1,846,550,446.29 | 2.52% | 0 | 0 | 189716749.85 | 0 | |
| 18 | Bank of Baroda (Earlier Dena Bank) | 10/10/2018 | 516,864,959.80 | 516,864,959.80 | Secured Cash Credit | 516,864,959.80 | Yes | As per Annexure XVII | 516,864,959.80 | 0.70% | | | 0.00 | | Dena Bank has been merged with Bank of Baroda as per merger dated 01.04.2019 |
| 19 | Bank of Baroda | 10/10/2018 | 2,593,148,009.00 | 2,526,566,783.00 | Secured Cash Credit | 2,526,566,783.00 | Yes | As per Annexure XVII | 3,043,431,742.80 | 3.44% | 0 | 0 | 66581226.00 | 0 | Dena Bank has been merged with Bank of Baroda as per merger dated 01.04.2019 |
| 20 | Bank of Maharashtra | 12/10/2018 | 2,731,315,596.47 | 2,685,075,019.34 | Secured Post Shipment Finance | 2,685,075,019.34 | Yes | As per Annexure XVIII | 2,685,075,019.34 | 3.66% | 0 | 0 | 46240577.13 | 0 | |
| 21 | Indian Overseas Bank | 01/10/2018 | 632,365,202.00 | 618,428,801.00 | Secured Cash Credit | 618,428,801.00 | Yes | As per Annexure XIX | 618,428,801.00 | 0.84% | 0 | 0 | 13936401.00 | 0 | |
| 22 | Union Bank of India (earlier Corporation Bank) | 05/10/2018 | 4,033,594,022.89 | 4,033,594,022.89 | Secured Working Capital Facility | 4,033,594,022.89 | Yes | As per Annexure XX | 4,033,594,022.89 | 5.50% | 0 | 0 | 0.00 | | |
| | Total | | 54,112,867,321.85 | 53,796,392,367.87 | | | | | 53,926,932,047.74 | 73.33% | - | - | 316474953.98 | - | |


ANUP KUMAR SINGH
 LIQUIDATOR
 IP Registration No.- IGBI/IPA-001/IP-P00153/
 2017-2018/10322

Annexure I Secured Creditors

LIC of India

Security details:

1. Pari passu first charge on the Fixed Assets of the Company with a minimum asset cover ratio of 1.25 times at all times during the currency of the debenture. Pari Passu charge with Life Insurance Corporation of India on immovable property at Ground Floor, Shop No. 17A, Carpet area 2006-25 sq ft at Crystal Mall, Rajkot.
2. In case of any shortfall in the security cover of Fixed Assets, the company shall mark a lien on Fixed Deposits (in favour of Debenture Trustee) made by the company in any scheduled commercial bank for the shortfall in security of Fixed Assets as well as 2 quarters of interest thereon.
3. First pari passu charge on all company's fixed assets present and future.

Annexure II

Axis Bank Limited-For NCD

Security details:

1. Pari passu first charge on the Fixed Assets of the Company with a minimum asset cover ratio of 1.25 times at all times during the currency of the debenture. Pari Passu charge with Life Insurance Corporation of India on immovable property at Ground Floor, Shop No. 17A, Carpet area 2006-25 sq ft at Crystal Mall, Rajkot.
2. First pari passu charge on the fixed assets of the company as per Disclosure Document dated 29.11.2010.
3. In case of any shortfall in the security cover of Fixed Assets, the company shall mark a lien on Fixed Deposits (in favour of Debenture Trustee) made by the company in any scheduled commercial bank for the shortfall in security of Fixed Assets as well as 2 quarters of interest thereon.

Annexure III

Axis Bank Limited-For Working Capital

Security details:

A. Primary Security:

1. First pari passu charge by way of hypothecation of Export Bills Discounted under confirmed order & Bills Purchased under confirmed order by banks.
2. First pari passu charge by way of Hypothecation of the Borrower's entire Current Assets (both present & future) excluding bills & fixed deposits charged on exclusive charge basis for FUBD/FDBP and fixed deposits charged on exclusive charge basis SBLC/LC.

B. Collateral Security:

1. First pari passu charge by way of Lien of Fixed Deposits equal to 25% of the amount of LOU/LC issued.
2. Second pari passu charge on fixed assets (both present & future) of the company.
3. Second pari passu charge by way of Hypothecation of Other Current Assets (both present & future) of the Company.
3. Personal Guarantee of Mr. Nilesh Parekh and Mr. Umesh Parekh

Annexure IV

Central Bank of India


ANUP KUMAR SINGH
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2017-2018/10322

Security details:

A. Primary:

1. Hypotheciation of export bills discounted.
2. First charge by way of Hypothecation of the company's entire stocks of raw material, semi-finished and finished goods, bills whether documentary or cleans, receivables, both present & future in the form and manner satisfactory to the Bank, ranking pari-passu with other financing banks under Consortium.
3. Hypothecation of entire stocks and other receivables and other current assets of the company both present & future on pari passu basis with other financing banks under consortium. (excluding the bills discounted at respective banks).

B. Collateral:

1. Second pari passu charge on Fixed Assets (both present & future) of the Company.
2. 30% cash margin
3. Personal Guarantee of Mr. Nilesh Parekh and Mr. Umesh Parekh.
4. Corporate Guarantee of M/s. Alex Green Energy Private Limited

Annexure V

Dhanlaxmi Bank Limited

Security details:

1) Primary:

- a. 1st pari passu charge on the entire stock, receivables and other current assets of the company both present and future (excluding the bills discounted by respective banks) along with other banks in consortium.

2) Collateral:

- a. Second pari passu charge on the Fixed Assets (both present and future) of the company along with other banks in the consortium.

3) Guarantee:

- a. Personal Guarantee of Mr. Nilesh Parekh
- b. Personal Guarantee of Mr. Umesh Parekh.

- 4) **Cash Margin:** 25% cash margin in the form of fixed deposits, for SBLC limit.

Annexure VI

Export-Import Bank of India

Security details:

1. First pari passu charge by way of Hypothecation of export bills discounted under confirmed order & bills purchased under confirmed order of banks:
2. First pari passu charge by way of lien on Fixed Deposits equal to 25% of the sanctioned limits
3. Second pari passu charge by way of hypothecation of Other Current Assets (both present & future) of the Company
4. Second pari passu charge on the Fixed Assets (both present & future) of the Company.
5. Personal Guarantees of promoter directors viz. Mr. Nilesh Parekh and Mr. Umesh Parekh.
6. Any other security as may be stipulated by the consortium of working capital bankers shall be applicable at the discretion of Exim Bank

Annexure VII

IDBI Bank Limited



ANUP KUMAR SINGH
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2017-2018/10322

Security details:

A. Primary Security:

1. First charge on company's current assets, present & future by way of Hypothecation of stocks of raw materials, semi finished goods, finished goods, stores, book debts and all other current assets of the company in the course of manufacture and/or in transit, on pari passu basis with consortium member banks except for fixed deposits and bills which are charged on exclusive charge basis for FUBD/FDBD/LC/SBLC.

B. Collateral Security:

1. Second charge on all fixed assets of the company, present and future, on pari passu basis with consortium member banks
2. 25% by way of Fixed Deposit

C. Personal Guarantee:

1. Mr. Nilesh Parekh
2. Mr. Umesh Parekh.

D. Corporate Guarantee

1. M/s. Alex Green Energy Pvt. Ltd.

Annexure VIII

Invent Asset Securitisation & Reconstruction Pvt. Ltd.

Security details:

1. First pari passu charge on Primary and Second Pari passu charge on Collateral Security.

A. Primary Security:

1. Hypothecation of whole of the Current Assets of the Company namely, Stocks of Raw Materials, Stock in Process, Semi-Finished Goods, Stores and Spares, Bills Receivable and Book Debts and all other movables both present & future whether now lying loose or in cases or which are now lying or stored in or about or shall hereinafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about of the Borrower's place of business premises at GSW-5, GNB-2, SW-4 & SW-3 units at Manikanchan SEZ, units at Mandal Para Lane, units at Domjur, Godowns/Showrooms at Mumbai, Fortknox, Gaja Heritage, Vardaan Ground Floor, Ahmedabad, Gurgaon, Rajkot, Amritsar, Chandigarh, Mumbai, Ghaziabad and Ludhiana.

2. Exclusive Charge on the Bills financed by the Bank.

B. Collateral Security:

1. Second pari passu charge on Fixed Assets (both present & future) of the Company.

C. Guarantee:

1. Personal Guarantee of Mr. Nilesh Parekh.
2. Personal Guarantee of Mr. Umesh Parekh
3. Corporate Guarantee of M/s. Alex Green Energy Private Limited.

Annexure IX

Karnataka Bank Limited


ANUP KUMAR SINGH
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2017-2018/10322

Security details:

1) Primary:

- a. Goods covered under export bills accepted bills of exchange.
- b. Pari passu charge on entire current assets as per the consortium agreement.

2) Collateral:

- a. Pledge of term deposits with Face Value of 25% of the Limit.(exclusive)
- b. Second pari passu charge on fixed assets (both present & future) of the Company.
- c. ECGC credit cover under WTPSG.
- d. Personal Guarantee of Mr. Nilesh Parekh & Mr. Umesh Parekh.

Annexure X

Punjab National Bank

Security details: Punjab National Bank

A. Primary Security:

1. First pari-passu charge by way of Hypothecation of Export Bills Discounted under confirmed order & Bills Purchased under confirmed order by banks.
2. Shipping documents (DA/DP) including bills of Lading/covering imported raw material/stores/spares along with insurance and other usual documents and hypothecation of stock purchased/imported under LC.
3. First pari passu charge by way of hypothecation of the Borrower's entire Current Assets (both present & future) excluding bills & fixed deposits charged on exclusive charge basis for FUBD/FDBP and fixed deposits charged on exclusive charge basis for SBLC/LC.

B. Collateral Security:

1. First pari passu Charge by way of lien on Fixed Deposits equal to 25% of the amount of Bills Discounted/Bills Purchased.
2. Second pari-passu charge by way of Hypothecation of Other Current Assets (both present & future) of the Company.
3. Second pari-passu charge on Fixed Assets (both present & future) of the Company.
4. Personal Guarantee of Mr. Nilesh Parekh and Mr. Umesh Parekh.

Security details: United Bank of India

A. Primary:

1. Exclusive charge by way of Hypothecation of Foreign Documentary Bills accompanied by Airway Bill/Bill of Lading drawn under confirmed order/LC within a Usance period not exceeding 180 days from the date of Airway Bill/Bill of Lading routed through our Bank.
2. First Charge by way of Hypothecation of entire stocks and other receivables and other current assets of the company both present & future (excluding the domestic and export bills doscounted by respective banks) ranking pari passu with other working capital lenders under proposed consortium arrangement.

B. Additional:

1. Exclusive charge by way of Lien on term deposit to the extent of 25% of the Fund & Non- Fund Limit of the company along with accrued value of interest thereon.
2. 2nd Charge on the fixed assets of the company both present and future ranking pari passu with other working capital lenders.

C. Guarantee:

Personal Guarantee of Mr. Nilesh Parekh & Mr. Umesh Parekh.

Annexure XI

SICOM Ltd


ANUP KUMAR SINGH
LIQUIDATOR
IP Registration No.- IBB/PA-001/IP-P00153/
2017-2018/10322

| |
|---|
| <p>Security details:</p> <ol style="list-style-type: none"> 1. A pari-passu charge on the current assets of the Company with security of 1.25 times. 2. Personal Guarantee of Mr. Nilesh Parekh & Mr. Umesh Parekh. |
| <p><u>Annexure XII</u> <u>State Bank of India</u></p> |
| <p>Security details:</p> <p>A. Primary:</p> <ol style="list-style-type: none"> 1. Hypothecation of receivables discounted. 2. Hypothecation of Current Assets. <p>B. Collateral Security:</p> <ol style="list-style-type: none"> 1. STDR of 35% 2. Second pari passu charge on the Fixed Assets. <p>C. Guarantee:</p> <ol style="list-style-type: none"> 1. Personal Guarantee of Mr. Nilesh Parekh. 2. Personal Guarantee of Mr. Umesh Parekh. 3. Corporate Guarantee of M/s. Alex Green Energy Pvt. Ltd. |
| <p><u>Annexure XIII</u> <u>South Indian Bank Limited</u></p> |
| <p>Security details:</p> <p>A. Primary:</p> <ol style="list-style-type: none"> 1. First pari passu charge by way of Hypothecation of the company's entire current assets (both present & future) excluding bills and fixed deposits charged on exclusive charge basis for FUBD/FDBP and fixed deposits charged on exclusive charge basis for standby letter of credit/letter of credit. <p>B. Collateral:</p> <ol style="list-style-type: none"> 1. Second pari passu charge on fixed assets both present and future of the company. <p>C. Guarantee:</p> <ol style="list-style-type: none"> 1. Mr. Nilesh Parekh 2. Mr. Umesh Parekh |
| <p><u>Annexure XIV</u> <u>Canara Bank(earlier Syndicate Bank)</u></p> |


 ANUP KUMAR SINGH
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 2017-2018/10322

Security details:

A. Primary Securities:

1. Hypothecation of receivables discounted (exclusive charge on receivables against which bills are discounted/purchased from our bank).
2. Hypothecation of entire stocks, other receivables and other current assets of the company both present & future on 1st pari passu basis with other financing banks under consortium (excluding the bills discounted with respective banks)

B. Collateral Securities:

1. Term Deposit 25% of Fund Based and Non Fund Based Limits. (Deposit to be created with the bank in respect of facilities sanctioned/availed from the bank).
2. Second pari passu charge on the entire fixed assets (both present & future) of the company.

C. Personal Guarantee:

1. Mr. Nilesh Parekh
2. Mr. Umesh Parekh

Annexure XV

UCO Bank

Security details:

A. Primary Security:

1. First pari passu charge by way of Hypothecation on receivables arising out of Export Bills Discounted under confirmed order & Bills Purchased under confirmed order by Banks.
2. First pari passu charge by way of Hypothecation of the Borrower's entire Current Assets (both present & future) excluding bills & fixed deposits charged on exclusive charge basis for Stand by Letter of Credit/Letter of Credit.
3. Bills under Letter of Credits accompanied by documents of the title to goods such as BLs/AW Bills/RR/MTRs issued/endorsed in favour of the bank covering consignment of Raw material and to be insured against prescribed risks.

B. Collateral Security:

1. Second pari passu charge by way of Hypothecation of Other Current Assets (both present & future) of the Company.
2. Second pari passu charge on Fixed Assets (both present & future) of the Company.

C. Personal Guarantee:

1. Mr. Nilesh Parekh
2. Mr. Umesh Parekh

Annexure XVI

Allahabad Bank


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2017-2018/10322

Security details:

A. Primary:

1. First charge on the entire stocks and other current assets of the company ranking pari passu basis with other consortium members.
2. Relative export bills for FBP/FBN.

B. Collateral:

1. Second pari passu charge on fixed assets of the company (both present & future)
2. FDR of INR 25.00 Crores.

C. Guarantee:

1. Personal Guarantee of Mr. Nilesh Parekh
2. Personal Guarantee of Mr. Umesh Parekh.

Annexure XVII

Bank of Baroda

Security details: Bank of Baroda

A. Primary:

1. First pari passu charge by Hypothecation of Export Bills Discounted under confirmed order & Bills Purchased under confirmed order by banks.
2. First pari passu charge by way of Hypothecation of the Borrower's entire current assets (both present & future) excluding bills & fixed deposits charged on exclusive charge basis for FUBD/FDBP and fixed deposits charged on exclusive charge basis for Stand by Letter of Credit/Letter of Credit.

B. Collateral:

1. First pari passu charge by way of Lien on Fixed Deposits equal to 25% of total limit.
2. First pari passu charge by way of Hypothecation of entire current assets (both present & future) of the Company.
3. Second pari passu charge on Fixed Assets (both present & future) of the Company.
4. Personal Guarantee of Mr. Nilesh Parekh and Mr. Umesh Parekh.

Security details: Dena Bank

1. Hypothecation of entire stock and book debts and other current assets of the company both present & future on pari passu basis with other consortium members (excluding the bills discounted by the respective banks)
2. Shipping documents accompanied by complete set of Bill of Lading/consignee copy of Airway Bill(s), Railway Receipts/ Motor Transport Receipts of approved transport operators covering the consignment of raw materials and other goods purchased locally/imported to be delivered to the borrower against acceptance.

Collateral Security:

1. Second pari passu charge on fixed assets, both present & future of the company.
2. Personal Guarantee of Mr. Nilesh Parekh and Mr. Umesh Parekh.
3. Corporate Guarantee of M/s. Alex Green Energy Pvt. Ltd.

Annexure XVIII

Bank of Maharashtra


ANUP KUMAR SINGH
LIQUIDATOR
IP Registration No.- IBB/PA-001/IP-P00153/
2017-2018/10322

Security details:

1) Primary:

- a. First pari passu charge by way of Hypotheciation of export bills under confirmed order.
- b. First pari passu charge by way of Hypotheciation of the Borrower's entire Current Assets (both present & future) excluding bills charged on exclusive charge basis for Post Shipment Facility and fixed deposits charged on exclusive charge basis for Standby Letter of Credit/Letter of Credit.

2) Collateral:

- a. Term Deposits of Rs. 20 Crores exclusively for post shipment export credit.
- b. Second pari passu charge on Fixed Assets (both present & future) of the Company.
- c. Personal Guarantee of Mr. Nilesh Parekh and Mr. Umesh Parekh.
- d. Corporate Guarantee of M/s. Alex Green Energy Pvt. Ltd.

Annexure XIX

Indian Overseas Bank

Security details:

A. Primary Security:

1. Document of title of goods/First pari passu charge on inventory cum book debts/current assets along with member Banks under Consortium Banking.
2. Undertaking from the company to indemnify the loss to the bank.

B. Collateral Securities:

1. Fixed Deposit Receipt of INR 12.50 crores.
2. Second pari passu charge on fixed assets of the company along with other working capital lenders

C. Personal Guarantee:

1. Mr. Nilesh Parekh & Mr. Umesh Parekh

Annexure XX

Union Bank of India*



ANUP KUMAR SINGH

LIQUIDATOR

IP Registration No.- IBBI/PA-001/IP-P00153/
2017-2018/10322

Security details: Corporation Bank (merged with Union Bank)

A. Primary:

1. Hypothecation charge on entire stocks and other receivables and other current assets of the company both present & future on pari passu basis with other financial banks under consortium (excluding the bills discounted at respective banks)
2. Hypothecation of receivables discounted (exclusive for respective banks)
3. Extension of First charge by way of Hypothecation of entire inventory cum book debts/current assets along with other lenders.

B. Guarantors:

1. Mr. Nilesh Parekh
2. Mr. Umesh Parekh
3. Easy Fit Jewellery Limited
4. Alex Green Energy Pvt. Ltd.

C. Collateral:

1. Second pari passu charge on fixed assets (both present & future) of the company with other financing banks under consortium.
2. Exclusive charge on EMG of land and building situated at premises No. 12/1/14, Mondal Para Lane, P.S., Baranagar, Kolkata-700090
3. Exclusive charge on EMG of land situated at Mouza Domjur, J.L. No. 33, under C.S. Khatian No. 369, 370 & 1464, RS Khatian No. 273, 658, 1847, 2076, 2539 and 5139 in P.S. Domjur, Howrah Dist. owned by the Company.
4. Exclusive charge on EMG of land admeasuring 61.3 cottah situated at Village Sashitala, P.O. Domjur, Under Domjur Gram panchayat, Dist. Howrah.
5. Exclusive charge on EMG of single storeyed commercial building at 55/A, Free School Street, Kolkata - 700016.
6. Exclusive Charge on EMG of immovable property situated at 125, 1st Floor, Vardhan Market, 25A, Camac Street, Kolkata- 700017, admeasuring 231.sq.ft.
7. Exclusive Charge on EMG of Immovable property (land) admeasuring 61.3 cottach situated at Village Sashithala, P.O. Domjur.
8. Exclusive Charge of immovable property situated at Flat No. 2B, Park Center, 24, Park Street, Kolkata - 700016
9. Exclusive Charge on EMG of land admeasuring 61.3 cottah situated at Village Sashithala, P.O. Domjur Gram Panchayat, Dist. Howrah.
10. Exclusive Charge on EMG of immovable property situated at No. 9, Ram Narayan Bhattacharjee Lane, Kolkata- 700006
11. Exclusive Charge on EMG of leasehold properties (office premises) admeasuring 1422 sq.ft. situated at 413, 4th Floor, Vardhan Market, 25A, Camac Street, Kolkata- 700017.
12. Exclusive Pledge of FDs of the bank (25% of FB & NFB Limits) in line with lead bank term.

*Claim of Union Bank of India has been admitted as unsecured creditor vide Order of Hon'ble NCLT, Kolkata Bench dated 15.05.2019 in lieu of the fact that the Corporate Debtor namely Shree Ganesh Jewellery House (I) Limited has provided Corporate Guarantee to Easy Fit Jewellers (P) Limited (Subsidiary).

Note:

1. All the claims have been verified on the basis of relevant agreements, sanction letters, bank statements and calculation sheet provided by respective banks.
2. None of the claims has been rejected in full by the Liquidator.


ANUP KUMAR SINGH
LIQUIDATOR
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